the Corporation to undertake the export of industrial goods;

Written Answers

- (b) if so, what are the details thereof; and
- (c) what is the reaction of Government thereto?

THE MINISTER OF DEVELOPMENT AND **INDUSTRIAL** AND **COMPANY** AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Yes, Sir. The National Small Industries Corporation proposed to set up an Exhibition and Export Promotion Division, for small-scale industries to be financed by Government by payment of Rs. 15 lakhs as interest free loan, in addition to an annual grant of Rs. 5 lakhs for a few years.

(c) The matter is under consideration.

AGREEMENT WITH KENYA FILM COR-PORATION FOR EXPORT OF FILMS

1162. SHRI B. C. PATTANAYAK: Will the Minister of COMMERCE be pleased to state:

- (a) the number of films sent so far under the agreement reached between the Indian Motion Pictures Export Ltd. of Corporation India and the Kenya Film Corporation;
- (bi the time by when the above agreement would be implemented by the Government;
- (c) the foreign exchange likely to be earned during the year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) So far no film has been exported in terms of the agreement but three black and white pictures, valued at Rs. 26 500 are expected to be shipped in a week's time.

- (b) The Government of India is not a party to the agreement. The agreement is. however, for a period of 5 years with effect from 1st July, 1968.
- (c) A sum of Rs. 14 lakhs is expected to be earned by the Indian Motion Pictures Export Corporation during the current financial year. This amount includes sale of films to Kenya both in terms of the agreement as well as prior to the agreement.

NEWSPRINT FACTORY IN U.P.

1163. SHRI B. C. PATTANAYAK: Will Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to State:

to Questions

- (a) whether it is a fact that a newsprint project will be set up in U.P. with the assistance of some foreign countries;
 - (b) whether any site has been selected;
- (c) if so, the names of the countries and the firm of assistance likely to be provided by these countries: and
- (d) by what time> the project would be completed?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND **COMPANY** AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) No, Sir.

(b) to (d) Do not arise.

FIXATION OF EMPLOYEES PROMOTION IN RAILWAYS

1164. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to state:

- (a) the basic principles and the categories which special pay is taken into consideration for fixation of pay on promotion to higher posts on the Indian Railways;
- (b) the number of cases in different categories entitled to special pay on promotion from lower to higher post and from Class III to Class II on each of the Zonal Railways during the last three years, in which special pay was not merged while fixing the pay on promotion to higher post;
- (c) whether representations have been received that the special pay granted to Stenotypists utilised as Stenographers and to Stenographers attached to Heads of Departments should not be treated differently for purposes of fixation of pay on promotion to higher posts; and
 - (d) if so, the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Special Pay is taken into consideration for fixation of pay on promotion to a ligher post, provided it is granted in

lieu of a higher scale of pay than the pay of the post, subject to the condition that such special pay has been drawn in the lower post continuously for a minimum period of 3 years on the date of promotion. In accordance with this criterian the categories in the Railways, which are entitled to special pay being taken into consideration for fixation of pay on promotion are as follows:—

Written Answers

- (1) Wireless Operators.
- (2) Shop Superintendents.
- (3) Steno-typists and Hindi/English Typists utilised as Stenographers in cases where full time Stenographers are not justified.
- (4) Deputy Directors of the Railway Board belonging to the Railway Board Secretariat Service.
- (b) Information is being collected and will be laid on the Table of the Sabha in due course.
- (c) No representations have been received from Steno-typists utilised as Stenographers in view of the fact that their special pay is already taken into account for fixation of pay on promotion. Representations have, however, been received from Stenographers attached to Heads of Departments on this matter.
- (d) It has been decided that no revision of the list of categories entitled to consideration of special pay for fixation of pay on promotion to higher posts would be justified.

TRANSFER OF RAILWAY EMPLOYEES IN NAGPUR DIVISION, CENTRAL RAILWAY

- 1165. SHRT B. D. KHOBARA-GADE: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a Tact that during the past nine months, a number oi avoidable transfers of Railway employees have been made in the Nagpur Division of the Central Railway in contravention of the orders of the Railway Board prohibiting such rotation at transfers; and
- (b) if so, the reasons for making such avoidable transfers causing avoidable extra expenditure to Government as well as hardships to the employees?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a)

to Questions

(b) Does not arise.

कानपुर की महेश्वरी देवी जूट मिल्स लिमिडेड का जयपुर उद्योग को बेचा जाना

1166. श्री राजनारायण : श्री ग्रर्जुन ग्ररोड़ा :

क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कानपुर की महेंव्वरी देवी जूट मिल्स लिमिटेड लगभग दो साल से बन्द है और सरकारी पैसा न देने के कारण उसकी कुर्की हो गई है;
- (ख) क्या यह भी सच है कि पिछले दिनों इस मिल को जयपुर उद्योग को 20 लाख रुपये में बेच दिया गया जबकि इसकी वास्तविक कीमत एक करोड़ रुपये हैं; और
- (ग) यदि हां, तो इस मिल को जयपुर उद्योग लिमिटेड को बेचने के क्या कारण हैं ?

T[SALE OF MAHESHWARI DEVI JUTE MILL, KANPUR TO JAIPUR UDYOG

1166. SHRI RAJNARAIN : SHRI ARJUN ARORA :

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that the Maheshwari Devi Jute Mills, Ltd., Kanpur has been closed for about two years due to the non-payment of Government dues it has been attached;
- (b) whether it is also a fact that recently this mi!I was sold to Jaipur Udyofi Limited for Rs. 20 lakhs, when its actual value is Rs. 1 crore; and
- fc) if so, what are the reasons for selling this Mill to the Jaipur Udyog Limited ?1

वाणिज्य मंत्रालय में उपमंत्री(श्री मोहम्मद शफी कुरेशी): (क) जी, हां ।